

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of April, 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.4.2021 Thursday At 10.00 A.M. Miscellaneous Petitions	1.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the direction of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b) of the Act.(Part-heard)
6.4.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	555/MP/2020	RG&PL	Petition under Section 79 of the Electricity Act, 2003 read with the Regulations 49, 76 and 77 of the CERC (terms and conditions for determination of tariff) Regulations, 2019 and Regulations 111-115 of the CERC (Conduct of Business) Regulations, 1999 for relaxation of the Normative Station Heat Rate(On admission)
	2.	533/MP/2020	RRWTL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015(On admission)
	3.	560/MP/2020	JPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPA dated 23.8.2013 and in terms of the liberty granted by the Commission in its Order dated 13.12.2017 in Petition No. 189/MP/2016 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events. (On admission)
	4.	562/MP/2020	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company L imited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(On admission).
	5.	263/TT/2019	PGCIL	Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of the tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 periods for 315 MVA Transformer at Jeypore Substation along with associated bays in Eastern Region.
	6.	383/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets consisting of Asset-I:1 315 MVA, 400/220 kV transformer at Nalagarh Asset-II: 1315 MVA, 400/220 kV transformer at Abdullahpur , Asset III: 1500 MVA, 400/220kV transformer at Amritsar , Asset IV: 4105 MVA, 400/220kV single phase transformers at Kishenpur associated with Augmentation of Transformation capacity (Part-I) in Northern & Eastern

			Region
7.	304/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Bhadrawati-Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (POWERGRID) Switching station(Extensions) and Chandrapur(MSEB) switchyard in Western Region.
8.	306/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 400 kV D/C Bina – Nagda Transmission Line along with associated bay equipment at Nagda and Bina Substations under Transmission System associated with 400 kV Bina – Nagda D/C Line in Western Region .
9.	358/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission assets under Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
10.	387/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 400/220 kV Khan dwa S/S and LILO of 400 kV D/C Itarsi-Dhule Transmission Line at Khandwa in Western Region .
11.	218/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to... Back Station under Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station.
12.	404/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I: 1 x 500 MVA, 400/220 kV Transformer at Panchkula Sub-station, Asset-II: 1x500 MVA , 400/220 kV transformer at Jalandhar Sub-station, Asset-III: 1x315 MVA, 400/220 kV Transformer at Samba Sub-station, Asset-IV: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub-station, Asset-V: 220 kV, 2 nos. Line bays at Hamirpur Sub-station, Asset-VI: 220 kV, 2 nos. Line bays at Jalandhar Sub-station and Asset-VII: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station under "Augmentation of Transformers in Northern Region-Part B" in Northern Region.
13.	101/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset I : 400 kV S/C Kankroli-Jodhpur Transmission Line along with associated bays under System Strengthening Scheme in South-Western Part of Northern Grid (Part-B).
14.	405/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-A1 : 765 kV Line bay & 3x80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule transmission line(IPTC) (covered in petition 66/TT/2015) and Asset-B1 : 765 kV line Bays & 3*80 MVAR Switchable line Reactor at 765 kV Jabalpur

				Pooling Substation (for 765 kV S/C Jabalpur-Bhopal line), Asset-B2:765 kV Line BAYS & 3*80 MVAR line reactor at 765 kV Indore S/S(for 765 kV S/C Bhopal-Indore line) and Asset-B3: Extension of 765 kV Aurangabad substation for 765 kV S/C line bay (covered in Petition 227/TT/2014) under line bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening for Western Region.
15.	315/TT/2019	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 400/220 KV Bhiwadi S/S along with LILO of Ballabgarh-Bassi 400 KV S/C line and ICT-I & ICT-II at Bhiwadi in Northern Region.
16.	326/TT/2019	PGCIL		Petition for revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for combined Assets (i) Tala Siliguri Transmission System and (ii) Remaining part of Tala -Siliguri transmission System in Eastern Region.
17.	448/TT/2020	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 400 kV Jeypore - Talcher Transmission system in Eastern Region.
18.	449/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of combined asset under Transmission System associated with Rampur HEP.
19.	458/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400/220kV, 500 MVA ICT-III alongwith 400kV AIS bay & 220kV GIS bay at Gaya Sub-station under Eastern Region Strengthening Scheme XVII- Part- B in Eastern Region.
20.	351/TT/2019	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipment's in Southern Region.
21.	464/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets of Transmission System associated with Koteshwar HEP in Northern Region.
22.	465/TT/2020	PGCIL		Petition for revision of Transmission Tariff for 2004-09 tariff block & 2009-14 tariff, truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I:-combined assets of Ckt-I & Ckt-II (Asset-II) of 400 kV Teesta (Stage-V) Siliguri transmission line, Asset-II:- 315 MVA400/220 kV ICT-II at Baripada Sub-station along with associated bays and Asset-III:- Shifting of 50 MVAR Reactor from Rengali to Baripada under Transmission system associated with Teesta (Stage-V) HEP in Eastern Region.
23.	469/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of: Asset-I: Combined Asset-A& B: (Asset A: 315 MVA ICT-I at Sika... r 400/200 kV new Sub-station

				with 1 No. 220 kV Line bay and Asset-B: LILO of ckt-I of Sikar (RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), Asset-C: LILO of Ckt-II of Sikar(RVPN)-Ratangarh(RVPN) 220 kV D/C line at Sikar(PG), Asset-D: 315 MVA ICT-II at Sikar 400/200 kV New Sub-station with 1 No. 220 kV line bay, Combined Asset Eto I (Asset E: LILO of 1st circuits of 400 kV Jhakri - Abdullapur transmission line at Panchkula, Asset F: LILO of 2nd circuits of 400 kV Jhakri - Abdullapur transmission line at Panchkula, Asset-G: 400/220 kV 315 MVA ICT-I along with associated bays at Panchkula Sub-station, Asset-H: 315 MVA ICT-II along with associated bays at Panchkula Sub-station, Asset-I: 125 MVAR bus reactor along with associated bays at Panchkula Sub-station, Asset-J: 400 kV, 80 MVAR bus reactor along with associated bays at 400/220 kV Sikar Sub-station, Asset-II: Asset-A: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra ; Asset-B: 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station, Asset-III: One ckt of 400 kV D/C Sikar-Ratangarh line with associated bays, Asset-IV: Second ckt of 400 kV D/C Sikar-Ratangarh line with associated bays, Asset-V: 125 MVAR bus reactor at Ratangarh S/S (RRVNL) with associated bays and Asset-VI: 400 kV D/C Sikar-Jaipur line with associated bays under System Strengthening in Northern Region for Sasan and Mundra UMPP in Northern Region.
8.4.2021 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	593/MP/2020	CTU	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 33b of the CERC (Grant of connectivity, long-term access and medium-term open access) regulations, 2009 and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking directions regarding submission of bank guarantees by power generators seeking grant of long term access into the inter-state transmission system(On admission)
	2.	62/MP/2021	AXPPL	Petition under Section 79(1)(f) and 79(1)(c) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking submission of construction phase bank guarantee under the Agreement for Long Term Access with system strengthening dated 8.10.2020 in contravention of the provisions of the Detailed Procedures of Central Transmission Utility under Regulation 27 (1) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (On admission) .
	3.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents (On admission).
	4.	321/MP/2019	EPTCL	Petition for modification of License in terms of CERC Order dated 2.5.2019 in Petition No. 102/TT/2018(On admission)
	5.	347/MP/2020	THDC	Petition for recovery of impact of wage revision of employees, Impact of GST, Minimum Wages and Security expenses (CISF) in Tehri Hydro Power Plant (4X250 MW)during the period 1.1.2016 to 31.3.2019(On admission).

6.	500/MP/2020	NTPC	Petition under section 79 (1) (a) & (f) of the Electricity Act, 2003 read with Article 10 of the PPA dated 30.03.2016(On admission).
7.	514/MP/2020	ENICL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009. (On admission)
8.	524/MP/2020	BYPL	Petition under Section 79 seeking relaxation of Orders passed by this Commission pursuant to directions issued by the e Delhi Electricity Regulatory Commission (On admission).
9.	531/MP/2020	NHDC	Petition under Section 94 of Electricity Act 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations 1999 and Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations?2014 for recovery of additional O&M expenses incurred against impact of Pay revision of NHDC employees and employees of Kendriya Vidyalaya & Central Industrial Security Force (CISF), impact of wage revision (change in minimum wages) and implementation of Goods & Service Tax (GST) at Indira Sagar Power Station (ISPS) during tariff period 2014-19(On admission).
10.	614/MP/2020 alongwith I.A.No.64/2020	AP(M)L	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 (SPP) and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 (Bid-01 PPA) seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited ("APMuL) to supply power to Gujarat Urja Vikas Nigam Limited ("GUVNL") (Interlocutory application for direction) (On admission).
11.	287/MP/2018 alongwith I.A.No.30/2021	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 (Interlocutory application for review of RoP dated 12.3.2020).
12.	42/TD/2021	NETS	Petition for downgradation of Licence under Regulations 9(4) and 15(3)(a) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
13.	76/TD/2021	AEPL	Petition for grant of Category-V Licence for Inter-State Trading in electricity under Section 14 of CERC (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020.
14.	629/TD/2020	AEMPL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.
15.	721/AT/2020	NHPC	Petition under, Section 63 of the Electricity Act, 2003 for adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 2000 MW selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 3.8.2017 and its amendments thereof.
16.	351/MP/2018	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the

		alongwith IA/4/2020		Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law(Interlocutory application for direction to pay Rs. 479.83 Crores, the amount pending qua the Change in Law events).
	17.	380/MP/2018 alongwith IA/8/2020	ITPCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to “Change in Law” (Interlocutory application for taking on record the additional documents and seeking interim directions upon respondent No.1/ TANGEDCO).
	18.	183/MP/2015	MEPL	Petition under Section 79 (1) (f) red with Section 79 (1) (b) of the Electricity Act, 2003 for the adjudication of disputes over an increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees.
	19.	463/MP/2014 alongwith I.A.Nos.39&40/ 2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory applications for amendment of Petition and to bringing on record additional documents).
	20.	65/MP/2021 alongwith I.A.Nos.31/2021 & 33/2021	BRPL	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 seeking adjudication of dispute with NTPC Limited and Northern Regional Load Despatch Centre (Interlocutory application for interim reliefs and interim directions) .
	21.	60/MP/2021 alongwith I.A.No.12/2021	BYPL	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 seeking adjudication of dispute with NTPC Ltd. and Northern Regional Load Despatch Centre (Interlocutory application for interim reliefs) .
12.4.2021 Monday At 3.00 P.M. Public Hearing		Online Video Conferencing	Public Hearing at 3.00 P.M.	Public Hearing on “Methodology for computing the Escalation Factors and other parameters for the purpose of Bid Evaluation and Payment for Procurement of Power from Renewable Energy Projects Complemented with Firm Power from any other source through Competitive Bidding”
13.4.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	584/MP/2020	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited (KSEBL) (On admission)
	2.	592/MP/2020	SUPL	Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the MUST RUN status accorded to the Petitioner’s Solar Project in letter and spirit and compensate the Petitioner for the unlawful and arbitrary curtailment of generation from the Petitioner’s

			Solar Project(On admission)
3.	609/MP/2020	SJVNL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Rampur Hydro Power Station (RHPS) (On admission).
4.	220/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- III (500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
5.	300/GT/2020	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
6.	474/GT/2014	NLC	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 for NLC TPS I Expansion (2x210 MW) on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014. (Received by way of Remand from APTEL)
7.	472/GT/2014	NLC	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 for NLC TPS I (6x50+3x100) MW on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014 (Received by way of Remand from APTEL)
8.	28/GT/2020	SJVNL	Petition for approval of generation tariff of Rampur Hydro Power Station (412 MW) for the period 1.4.2019 to 31.3.2024.
9.	30/GT/2020	SJVNL	Petition for approval of generation tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 1.4.2019 to 31.3.2024.
10.	31/GT/2020	SJVNL	Petition for revision of tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 1.4.2014 to 31.3.2019- truing-up of tariff determined by the CERC order dated 19.7.2019 in Petition No. 314/GT/2018
11.	98/GT/2020	THDC	Petition seeking revision of tariff of Tehri Hydroelectric Power Project (THPP) Stage-I (4x250MW) for the period 1.4.2014 to 31.3.2019 on account of truing up exercise in terms of Regulations 8 of the Tariff Regulations, 2014
12.	280/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Assam Gas Based Power Plant (GT 6 x 33.5 MW + ST 3x 30 MW =291 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
13.	298/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Assam Gas Based Power Plant (GT 6 x 33.5 MW + ST 3x 30 MW=291 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
14.	376/GT/2020	PPPL	Petition for determination of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from 1.4.2019 up to 31.3.2024 of current MYT period 2019-24.
15.	106/GT/2020	NHDC	Petition for determination of trued-up tariff for the period from 1-4-2014 to 31-3-2019 in respect of Indira Sagar Power Station.
16.	107/GT/2020	NHDC	Petition for determination of trued-up tariff for the period from 1-4-2014 to 31-3-2019 and approval of generation tariff for the period from 1-4-2019 to 31-3-2024 in respect of Omkareshwar Power Station.
17.	391/GT/2019 alongwith I.A.No.89/2019	JSWHEL	Petition for true up of capital cost & generation tariff for 2014-19 tariff period and determination of generation tariff for 2019-24 tariff periods in respect of 1000 MW

				Karcham Wangtoo Hydro Electric Project (KW HEP) (Interlocutory application seeking interim directions).
	18.	407/GT/2020	GMRKEL	Petition for determination of generation tariff for the period 1.4.2019 to 31.3.2024 and truing-Up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited (GKEL) to GRIDCO.
	19.	276/GT/2018 alongwith I.A.No.72/2019	JIPL	Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang, District-Angul, Odisha for the period commencing from 12.2.2015 for the control period of 2014-19 (Interlocutory application moved by GRIDCO for issue of maintainability of the petition to be decided as a preliminary issue).
	20.	218/GT/2019	NLCIL	Petition for approval of generation tariff for Andaman NLC Solar Power Station I - 20 MW (2X10 MW (AC) -solar PV power projects integrated with 8MWhr BESS) in South Andaman.
	21.	564/GT/2020	DVC	Petition for determination of tariff for the period 2019–24 in respect of the Koderma Thermal Power Station, Units-I and II (1000 MW).
	22.	573/GT/2020	DVC	Petition for determination of tariff for the period 2019 – 24 in respect of the Durgapur Steel Thermal Power Station (2 x 500 MW).
15.4.2021 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	538/MP/2020	CWATL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015. (On admission).
	2.	583/MP/2020	SUCL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable provisions to declare that the Petitioner has fulfilled its contractual obligations which has been confirmed by the Ministry of New and Renewable Energy vide its letter dated 15.4.2020 and no any claim for transmission charges could be raised against the Petitioner for breach of contract; direct Power Grid to immediately release the Bank Guarantee of 2x12.5 crore etc.(On admission).
	3.	585/MP/2020	SBERTenPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for return of Bank Guarantee bearing No. A25BG07191780002 for an amount of Rs. 10,00,00,000/-furnished by the Petitioner pursuant to the revoked Stage-II Connectivity dated 25.5.2019 against the Letter of Award dated 25.1.2019 issued by Solar Energy Corporation of India for development of 450 MW ISTS connected Wind-Solar Hybrid Power Project(On admission)
	4.	611/MP/2020 alongwith I.A.Nos. 62&63/2020	RSFPL	Petition under Section 79 of the Electricity Act, 2003 and the statutory framework governing the procurement of power through competitive bidding and Article 11 read with Article 13.5 and Article 4.5.3 of the Power Purchase Agreement dated 17.12.2019 executed between Solar Energy Corporation of India Limited and Rihand Floating Solar Private Limited seeking directions to restrain SECI from invoking the bank guarantee and for returning the bank guarantee (Interlocutory application for restraining

				SECI for taking any coercive action and urgent hearing) (On admission).
5.	616/MP/2020	CTU		Petition for grant of Regulatory approval for execution of the Transmission System for evacuation of 8 GW power from potential Renewable Energy Zone (REZ) in Khavda Area and Dholera UMSP (Phase-I : 2GW) in Gujarat(On admission).
6.	554/MP/2020	UPPCL		Petition under section 79(1) C and 94 (1) (f) of the Electricity Act 2003, read with clause 12 and 13 of the CERC (Deviation Settlement Mechanism and related matter) Regulation 2014 for the Prayer by the petitioner to the Commission to make necessary amendment/relax/review in clause 7 (10) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matter) Regulation, 2014 as amended vide Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matter) (Fourth Amendment) Regulation, 2018 Notified by the Central Electricity Commission on 20.11.2018 and came in the operation w.e.f. 1-1-2019(On admission)
7.	610/MP/2020	PJTCL		Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 19.11.2014, for Transmission System Strengthening associated Vindhychal-V (On admission)
8.	45/MP/2019 alongwith 24/IA/2021	TSPPL		Petition seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioner (Interlocutory application for direction).
9.	76/MP/2019	RRVPL		Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the respondent (Punjab State Power Corporation Limited).
10.	200/MP/2019	CTU		Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
11.	544/MP/2020 alongwith I.A.No.54/2020	SPGVL		Petition under Regulation 4 and 10 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 read with Regulation 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for giving prior intimation of undertaking telecommunication business by the Petitioner and for determination of revenue sharing mechanism (Interlocutory application for direction).
12.	494/MP/2020	PGCIL		Petition under Regulation 8(4) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, seeking prior approval of the Commission for incorporating a wholly owned subsidiary company of the Petitioner to undertake Telecommunications and Digital Technology Businesses.
13.	495/MP/2020	PGCIL		Petition under Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020 intimating the Central Electricity Regulatory Commission about continuation of Telecommunications and Digital Technology Businesses in accordance with the earlier approvals granted by the Commission under Central Electricity Regulatory

				Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders.
	14.	453/MP/2019	STL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.6.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation.
	15.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the central electricity regulatory commission (grant of connectivity, long term, medium term open access in intra state and related matters) Regulations, 2009
	16.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
	17.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
	18.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
20.4.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	619/MP/2020	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 19.12.2017 and 14.3.2018 in Petition No. 101/MP/2017 and 13/SM/2017 respectively; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Orders dated 19.12.2017 and 14.3.2018 in Petition No. 101/MP/2017 and 13/SM/2017 respectively.(On admission)..
	2.	620/MP/2020 alongwith I.A.No.25/2021	CSP(J)PL	Petition under Section 79(1)(f) along with Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 seeking indulgence of this Commission and permission for extension of the period for completion of the Hero Solar Generation Switchyard - dedicated transmission line connecting the 250 MW Solar Power Plant in Jodhpur alongwith terminal bays at both end with 765/400/220 kV Bhadla Pooling Station from 13.9.2020 till such time that the effects of the force majeure event on the Project ceases to exist (Interlocutory application to restrain the Respondent from taking any coercive action)(On admission)..
	3.	621/MP/2020	GMRWEL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Limited and TANGEDCO read with Power Purchase Agreement dated 3.5.2014 between GMR Energy Trading Limited and GMR Warora Energy Limited (as back-to-back arrangement for supply of power), for recovery of Late Payment Surcharge on account of delay

				in payment of Monthly Bills and Supplementary Bills (transmission charges) raised by GWEL on TANGEDCO(On admission).
4.	627/MP/2020	HPPC		Petition under Section 79 (1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other Regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2010 as amended by the third amendment effective 1.4.2016 and orders, for directions in regard to the levy and collection of charges and losses from the Petitioners for the 500 kv Bipole Mundra Mohindergarh HVDC transmission line along with its associated facilities(On admission)..
5.	357/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission assets under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I
6.	356/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset 1 : Combined Assets of WRSS - II Set A (Part 1), Asset 2 : Combined Assets of WRSS - II Set A (Part 2), Asset 3 : Combined Assets of WRSS - II Set B, Asset 4 : Combined Assets of WRSS - II Set C, Asset 5 : Combined Assets of WRSS - II Set D (Part 1), Asset 6 : Combined Assets of WRSS - II Set D (Part 2) under Western Regional System Strengthening Scheme II.
7.	471/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019 24 tariff block in respect of Asset-I: 220kV Kishanganga - Amargarh D/C line on M/C tower under the scheme Transmission system associated with Kishenganga HEP in Northern Region.
8.	455/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset 1 LILO of both circuits of Bamnauli-Samaypur 400kV line at Tughlakabad along with associated bays Asset 2 400/220 kV, 2x500 MVA ICT-I and II at 400 /220 kV GIS at TughlakabadSub-station along with associated bays & 400kV, 125 MVAR Bus reactor at GIS TughlakabadSub-station along with associated bays Asset 3 400/220 kV, 500 MVA ICT-III at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays and Asset 4 400/220 kV, 500 MVA ICT-IV at 400 /220 kV GIS at Tughlakabad Substation along with associated bays under Creation of 400/220 kV Substations in NCT of Delhi during 12th plan period (Part B1) in Northern Region.
9.	461/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets NLC-Karaikal 230 kV D/C Line (through LILO of the 230 kV Neyveli-Bahour S/C line at Karaikal) under NLC-Karaikal 230 kV D/C line in Southern Region.
10.	386/TT/2019	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Fixed and Thyristor Controlled Series Compensation for 400kV D/C Raipur-Rourkela Transmission Line at Raipur in Western Region.
11.	415/TT/2019	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and

				determination of Transmission tariff for 2019-24 tariff block for 400kV D/C Raipur- Chandrapur (Bhadrawathi) Transmission Line including bay extensions at Raipur and Bhadrwati Sub-stations in Western Region
12.	389/TT/2019	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Combined Asset (1) 400_220 kV Damoh SS along with bays and 400kV, 63 MVAR Bus Reactor along with associated 400 kV bay at Damoh SS (2) 400_220 kV, 315MVA ICT-I at Damoh S/S along with bays and 400_220 kV, 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh SS under WRSS-IV Transmission System in Western Region.
13.	390/TT/2019	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Bihar grid strengthening scheme in Eastern Region
14.	413/TT/2019	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets of Tarapur Transmission System associated with Tarapur Atomic Station Stages-3&4 in Western Region.
15.	473/TT/2020	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region
16.	470/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission system associated with URI Hydroelectric project (420 MW) in Northern Region.
17.	480/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with Neyveli Lignite Corporation II (NLC-II) Expansion Project ... in Southern Region .
18.	504/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019 24 tariff block for Transmission assets under North Eastern Region Strengthening Scheme-VII (NERSS-VII) in North Eastern Region.
19.	625/TT/2020	PGCIL		Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff blocks for Assets under “Northern Regional Transmission Strengthening Scheme” in Northern Region
20.	647/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset-I: 400 kV D/C Manesar-Neemrana Line along with associated bays, Asset-II: 500 MVA, 400/220 kV ICT-1 at Neemrana (DOCO: 01/04/2012), Asset- III: 315 MVA, 400/220 kV ICT-2 at Neemrana, Asset IV: 400 kV D/C Bhiwadi - Neemrana Transmission line along with associated bays, Asset V: 80 MVAR Bus

				Reactor at Neemrana Sub-station, Asset- VI: LILO of 400 kV S/C Bhiwadi-Bassi TL at Kotputli Sub-station, Asset-VII: 315 MVA 400/220 kV ICT-1&II with 02 nos 220 kV line bays at Kotputli Sub-station, Asset VIII: 04 Nos 220 kV line bays at Kotputli) and Asset-IX: 80 MVAR Bus reactor at Kotputli Sub-station under Northern Region System Strengthening Scheme-XV in Northern Region.
	21.	648/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset-I: Meerut-Moga 765 kV S/C Transmission Line along with associated bays at Meerut & Moga 765/400 kV Sub-stations with 2 Nos. 240 MVAR line reactors (1 no. switchable and 1 no. non-switchable line reactor) each at Meerut & Moga under Northern Regional Strengthening Scheme XXVI in Northern Region.
	22.	651/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset-A: 400kV D/C Neemrana-Sikar T/L along with its associated bays under under Northern Region System Strengthening Scheme-XVII in Northern Region.
	23.	115/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004- 9 and 2009-14 tariff block, truing up of tariff for 2014- 19 tariff block and determination of transmission tariff for 2019- 24 tariff block for 500 MW HVDC back to back station at Gazuwaka (Asset I) Vijayawada Gazuwaka 400 kV D/C Line & 50 percent FSC Jeypore Gazuwaka 400 kV D/C T/L at Jeypore (Asset II) and (a) 40 percent FSC on Rengali-Indravati 400 kV S/C T/L and (b) 40 percent FSC on Meramundali-Jeypore 400 kV S/C T/L at Jeypore (Asset III) under Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW) in Southern Region and Eastern Region.
	24.	659/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset-1: 63 MVAR, 400 KV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS Rajgarh (POWERGRID) 400 kV line under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
22.4.2021 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	79/MP/2021	IWISL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 8A of the Central Electricity Regulatory Commission (Grant of connectivity, long-term access and medium-term open access in inter-state transmission and related matters) (seventh amendment) Regulations, 2019 and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking directions to respondent to allow transfer of LTA and connectivity from the petitioner to its four 100% subsidiary SPVS in accordance with Regulation (On admission)..
	2.	13/MP/2021	PSITL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri (On admission).
	3.	556/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause

			4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC (On admission).
4.	535/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid (On admission)...
5.	539/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause no. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013 (On admission).
6.	540/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid (On admission).
7.	550/MP/2020	SJVNL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Nathpa Jhakri Hydro Power Station (NJHPS) (On admission) .
8.	541/MP/2020	PERJPL	Clarification Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 192/MP/2018(On admission)..
9.	543/MP/2020	ACME	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 9.8.2016 executed between the Petitioner and

				NTPC for seeking approval of Change in Law events due to enactment of Telangana Tax on Entry of Goods into Local Areas Act, 2001 read with Judgment dated 11.11.2016 titled Jindal Stainless Limited & Anr. Vs. State of Haryana & Ors. and Batch (Civil Appeal Nos. 3453 of 2002) read with Show Cause Notice dated 2.1.2020 issued by Commercial Taxes Department, Government of Telangana and Assessment Order dated 11.2.2020 pronounced by Commercial Tax Officer, Mahboobnager Circle, Nalgonda Division, Telangana read with Hon'ble Telangana High Court Order dated 4.3.2020 (On admission)..
10.	90/AT/2021		RNTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Ramgarh New Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11.	89/TL/2021		RNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, terms and conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Ramgarh New Transmission Limited.
12.	536/MP/2020 with I.A. Nos.71,72/2020 and 2/20221		SECI	Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for clarification and modification of the GST/Safeguard Duty Orders, issuance of directions to the Buying Utilities/Distribution Utilities for immediate payment and application of the orders commonly to all the similar placed project developers and Buying Utilities/ Distribution Companies
13.	454/MP/2019 alongwith I.A.No.19/2020		ACME	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in order dated 9.10.2018 in Petition Nos. 201/MP/2017, 202/MP/2017, 203/MP/2017 and 204/MP/2017 (Interlocutory application for early listing and disposal of the Petition)
14.	457/MP/2019 alongwith I.A.No.18/2020		ACME	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the directions contained in orders dated 9.10.2018 in Petition Nos. 188/MP/2017, 189/MP/2017, and 190/MP/2017(Interlocutory application for early listing and disposal of the Petition).
15.	500/MP/2019 alongwith I.A.No.20/2020		ACME	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in order dated 2.5.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018(Interlocutory application for early listing and disposal of the Petition)
16.	158/MP/2020 alongwith I.A.No.35/2020		ACME	Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition Nos. 178/MP/2019 and 189/MP/2018(Interlocutory application for early listing and bring certain documents on record)
17.	373/MP/2020		ACME	Petition filed under Section 79(1)(f) of the Electricity Act, 2003 seeking approval of Annuity model in terms of Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2017 for recovering Safeguard Duty Claim on account of Change in Law from M.P Power Management Company Limited and Delhi Metro Rail Corporation as per the Order dated 15.10.2019 in Petition No. 19/MP/2019

	18.	277/MP/2020	IL&FS	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking quashing of the letter & invoice dated 20.1.2020 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges.
	19.	203/MP/2019	SSU	Petition seeking extension of the scheduled commissioning date for two 70 MW solar power projects established under the National Solar Mission Phase-II, Batch-II, Tranche-I and seeking refund of the amount wrongfully and forcibly collected by NTPC Limited purportedly as liquidated damages for delay in commencement of supply of power.
27.4.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	97/MP/2021 alongwith I.A.No.34/2021	Aravallisurya	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking appropriate directions to the Respondent, Central Transmission Utility of India Limited, to provide the Petitioner the precise location of the proposed Bhadla-III sub-station at which the Petitioner has since been granted Stage-II Connectivity in place of earlier Stage-I Connectivity granted at the Bhadla-II sub-station, and to allow time to the Petitioner to open Bank Guarantee(s), and to sign a Transmission Agreement for Connectivity until such precise location of the Bhadla III S/s is intimated to the Petitioner. (Interlocutory application seeking urgent interim relief) (On Admission)
	2.	628/MP/2020	APIL	Petition under Section 79(1)(c), section 79(1)(f) and section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station(On admission).
	3.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioners 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra(On admission)..
	4.	633/MP/2020	NEEPCO	Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations , 2019 for approval of proposal for Renovation & Modernization for life extension beyond the normal useful life in respect of Khandong Power Station(2 X 25 MW = 50 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong(On admission)..
	5.	637/MP/2020	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the Haryana PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 21.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19(On admission)..
	6.	638/MP/2020	NHPTLPL	Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 seeking rationalization of Reliability Support Charges (RSC) being charges by Respondent No.1 & 2, Central Transmission Utility and Power System

				Operation Corporation Limited in terms of the Para 33 of the Order dated 16.5.2016 in 9/MP/2016 and Para 24 of the Order dated 4.4.2018 in Petition No. 142/MP/2017(On admission).
7.	I.A.No.32/2021 in Petition No 92/MP/2021	EPTCL		Interlocutory application on behalf of Petitioner Essar Power Transmission Company Limited for interim relief-direct payment of Provisional Tariff for the Stage-1 assets from the PoC pool from July, 2020 with interest
8.	276/TT/2019	EPTCL		Petition for determination of Tariff for Stage-I Assets for Inter-State Transmission of Electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
9.	351/TT/2020	JPL		Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2019-24 tariff block for asset I LiLO of 400 kv DC Baspa-Naptha-Jhakri Transmission line Asset II Karcham Wangtoo Abdullapur 400 kv DC Quad Transmission Line.
10.	145/TT/2018	EPTCL		Petition for determination of transmission tariff from the anticipated DOCO to 31.03.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay etc.
11.	463/TT/2020	PTCUL		Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/Suo-Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for tariff block 2019-24 period and Regulation 86 of CERC (Conduct of Business) Regulations, 1999. More
12.	478/TT/2020	PTCUL		Petition approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commissions order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.
13.	305/TT/2020	HPPTCL		Petition for Multi-Year Tariff for 3rd Control Period from FY 2019-20 to FY 2023-24 and True-up for 2nd Control Period from FY 2014-15 to FY 2018-19
14.	482/TT/2020	DVC		Petition for approval of Tariff for Existing Transmission and Distribution System Network in respect of Damodar Valley Corporation for the tariff period 2014 – 19 and determination of tariff for 2019-24.
15.	466/TT/2020	DVC		Petition for truing up of capital expenditure for the tariff period 2014 –19 and determination of tariff for the tariff period 2019 –24 in respect of 'Non-ISTS 400 kV Transmission Lines carrying ISTS Power' [S/C LILO of 400 KV D/C Durgapur (PG) – Jamshedpur (PG) at DSTPS; S/C LILO of 400 KV D/C Maithon (PG) – Ranchi (PG) at RTPS, D/C 400 KV DSTPS – RTPS, D/C 400 KV RTPS

	16.	713/TT/2020	DVC	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined transmission and distribution system of DVC.
	17.	308/TT/2020	NETCL	Petition for truing up transmission tariff for 2014-19 tariff Block and determination of transmission Tariff for 2019-24 Tariff Block for Asset I:400kV D/C Platana-Silchar Twin Moose Conductor Transmission line- 247.30 km) Asset II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line-214.41 km Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km Asset IV: 400 kV D/C Silchar-Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km Asset V: 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km.
	18.	418/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I (a)765kV S/C Seoni-Wardha transmission line with associated bays & (b) 400kV D/c Wardha-Akola Transmission Line with associated bays, Combined Asset (I&II) of Asset-I: (a)765kV S/C Seoni-Wardha transmission line with associated bays & (b) 400kV D/c Wardha - Akola Transmission Line with associated bays and Asset-II: 400kV D/C Akola-Aurangabad Transmission line with associated bays at Akola and Aurangabad and 400kV Bus Reactor at Wardha-Substation (, Asset-III:400/220kV ICT-I at Wardha S/s with associated bays (1.4.2009) and Combined Asset-(III&IV) of Asset-III: 400/220kV ICT-I at Wardha S/s & Asset-IV: 400/220kV ICT-II at Wardha S/s under Sipat-II Supplementary Transmission System in Western Region.
	19.	514/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under transmission system associated with Sub-station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region in Southern Region.
	20.	23/RP/2019 in Petition No 171/TT/2018	PGCIL	Petition review under Section 94(1)(f) read with Regulation 103 (1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 30.9.2019 of the Central Electricity Regulatory Commission in Petition No.171/TT/2018
	21.	22/RP/2019 in Petition No 171/TT/2018	PGCIL	Petition for review under Section 94(1)(f) read with Regulation 103 (1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 4.10.2019 of the Central Electricity Regulatory Commission in Petition No.255/TT/2018
	22.	21/RP/2019 Petition No 150/TT/2018	DVC	Petition for review of the order dated 9.8.2019 in the matter of Approval of tariff for Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014-19
28.4.2021 Wednesday At 10.00 A.M. Miscellaneous Petitions	1.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the direction of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b) of the Act.(Part-heard)
29.4.2021 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at

				NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
2.	67/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
3.	515/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
4.	183/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Barh Super Thermal Power Station Stage-II (2x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
5.	333/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-I (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
6.	508/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-I & II (1600 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
7.	342/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
8.	522/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) in compliance with the Ministry of Environment and

			Forests and Climate Change, Government of India notification dated 7.12.2015
9.	517/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
10.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
11.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
12.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
13.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015(On admission).
14.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (On admission).
15.	520/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4X500 MW) in compliance of Ministry of Environment and

			Forests and Climate Change, Government of India Notification dated 7.12.2015
16.	510/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Singrauli Super Thermal Power Station (2000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
17.	545/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage I (2x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
18.	501/MP/2019	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
19.	66/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
20.	502/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
21.	267/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-I (2x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
22.	496/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-II (2 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
23.	501/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage-III (1 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated

			7.12.2015
24.	553/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage IV (1 x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
25.	414/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
26.	499/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station, Stage-II (980 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

By order of the Commission
 Sd/
 (T.D. Pant)
 Joint Chief (Legal)
 18.4.2021